

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW**

**FRIDAY, THE THIRD DAY OF AUGUST
TWO THOUSAND AND SEVEN**

PRESENT

THE HON'BLE MR. M. KANTHAIH, MEMBER (J)

ORIGINAL APPLICATION NO.589/2006

Between

Phool Kumari, aged about 65 years, Widow of Late Ram Lal, resident of C/o Sri Shiv Prasad, In front of Niran Kari Bhawan, Leelmatha, Cantt., Lucknow.

... APPLICANT

Versus.

1. General Manager, Ordnance Factory, Shahjahanpur.
2. Additional Director, Ordnance Factory, Kanpur.
3. Director General, Ordnance Factory, Six Splend East, Calcutta.
4. Govt. of India through the Secretary, Ministry of Defence, New Delhi,
5. Controller of Defence Account (Pension), Allahabad-I.
6. Smt Urmila Devi, resident of Mohalla- Roshanganj, Tehsil- Sadar, District- Shahjahanpur.

... RESPONDENTS

Original Application filed Under Section 19 of the Administrative Tribunal Act, 1985 for disposal of his representation Dt. 24.04.2006 pending before the respondents, expeditiously.

Counsel for the Petitioner : Shri S.K. Vaish.

Counsel for the Respondents : Shri K.K. Shukla for Dr. Neelam Shukla.

The Court made the following ORDER:-

THE HON'BLE MR. M. KANTHAIH, MEMBER (J)

ORIGINAL APPLICATION NO.589/2006**ORDER** (oral)**(Per Mr. M. Kanthaiah)**

The applicant is wife of Late Ram Lal who died on 19.12.1980 at Military Hospital, Bareilly, during service. After the death of Ram Lal, when there was dispute regarding family pension, they have comprised the matter and thereafter, the applicant made a representation for releasing of the family pension and other benefits of the deceased employee basing on the said comprise. But the Respondent authorities have not decided her representation. The applicant counsel submits that if her pending representation covered under Annexure-2 Dt. 24.04.2006 is considered and passed reasoned order the purpose of O.A. would be served. The learned counsel for respondents has filed Counter Affidavit and states that they have no objection for considering her request for consideration of such representation of the applicant and to pass appropriate orders as per rule.

3. In view of the above circumstances, the O.A. is disposed of with a direction to the respondents to consider the representation of the applicant dated 24.04.2006 covered under Annexure-2 and pass reasoned orders on merits as per rules and regulations within a period of three months from the date of receipt of the certified copy of this order by treating this OA as Supplementary representation of the applicant. No order as to costs.


(M. KANTHAIAH)
MEMBER (J)

03.08.07